म्रध्यःपकों को कितनी कितनी सहायता प्रदान को गई ?

## **†**[Assistance to teachers

578. SHRI D. THENGARI: Will the Minister of EDUCATION be pleased to stale the number of teachers who were given assistance during the last two years from out of the fund started by the National Foundation for Teachers' Welfare and the extent of assistance given?]

शिक्षा मंत्री (श्री एम > सी ॰ चागला) : फाउ • ड जन की निधियों से सहायता देने का कार्यक्रम ५ सितम्बर, १९६४ से ही प्रारम्भ होते वाला था । यह सहायता संबंधित राज्यों/ संघोय क्षेत्रों की कार्यकारिणी समितियों ढारा दी जाने वाली थी । ५ सितम्बर, १९६४ से ब्रब तक कितने ग्रध्यापकों को ग्रौर कितनी सहायता दी गई है, इस संबंध में ब्रभी सूचना उपल ध नहीं है ।

**†**[THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): The programme of giving assistance from the funds of the Foundation was scheduled to commence from 5th September, 1964 only. Such assistance was to be given by the Working Committees of the respective States/Union Territories. Information regarding the extent of assistance given since 5th September, 1964, including the number of teachers covered, is not yet available.]

## LIFT IN AZAD BHAWAN

579. SHRI A. C. GILBERT: Will the Minister of EDUCATION be pleased to state:

(a) whether quotations were invited from different firms for installation of a lift in Azad Bhawan; and if so what are the names of firms and their quotations; and

(b) if not, what are the reasons therefor?

†[] English translation.

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Yes, Sir. Quotations were invited on behalf of the Council by the Architects fromtwo Firms whose names and quotations are as follows:—

- M/s. Electric Construction and Equipment Co. Ltd., Bombay-Rs. 33,686.
- M/s. Otis Elevator Company (India) Pvt. Ltd., New Delhi-Rs. 28,695.

(b) Does not arise.

APPOINTMENT OF CHIEF JUSTICE IN THE MADRAS HIGH COURT

580. SHRI S. S. MARISWAMY: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Andhra Pradesh Government is reluctant to spare the service of Shri Chandra Reddy, State Chief Justice, who has been appointed as Chief Justice of Madras High Court; and

(b) if so, what is the reaction of the Government of India thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) and (b) The transfer of Shri Justice P. Chandra Reddy as Chief Justice of the Madras High Court has been made in accordance with Article 222 of the Constitution and he assumed charge of the office of Chief Justice, Madras High Court on 23rd November, 1964.

## DISPUTE REGARDING CORRECT AGES OF JUDGES

581. SHRI R. S. KHANDEKAR: Will the Minister of Home AFFAIRS be pleased to state:

(a) the number of cases pending with Government regarding the dispute on the correct ages of High Court and Supreme Court Judges; and

(b) what steps are taken to expedite the matter?